

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 1333 of 2010

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7/07.07.2020 Mr. Suraj Verma, learned counsel appearing for JBVNL is directed to seek instruction as to whether JBVNL is agreeable to compound the offence, as the petitioner submits that the amount of Rs. 10,000/-, which was assessed as loss against FIR has already been paid by him by Annexure-5 on 23.07.2010.

List this case after two weeks under the heading 'for Orders'.

(Ananda Sen, J)

Mukund/-